

FORM G
(Version 4)

INVITATION FOR EXPRESSION OF INTEREST FOR FAIRDEAL SUPPLIES LIMITED OPERATING IN MANUFACTURING AND DEALING IN LOW-ASH METALLURGICAL COKE, THERMAL COAL, COKING COAL AT ITS RAJULA AND GANDHIDHAM PLANTS SITUATED IN THE STATE OF GUJARAT, LAND PARCELS AT COIMBATORE, TAMIL-NADU & AT GUNDALA, GUJARAT AND PROVIDING LOW COST ELECTRICITY GENERATED THROUGH ITS WINDMILLS INSTALLED AT SEVERAL LOCATIONS IN THE STATE OF TAMILNADU, KARNATKA MAHARASHTRA AND GUJARAT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULAR	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Fairdeal Supplies Limited PAN: AAACF2878C CIN: U51909WB1987PLC097552
2.	Address of the registered office	<u>Registered office:</u> 4, B.B.D. Bag (E), 1ST Floor, Stephen House, R. No. 5, Kolkata- 700001, West Bengal, India <u>Corporate Office:</u> Shalin Building, 4D, 4th floor, Plot No: 516/1, T.P. Scheme No. 3, Ashram Road, Ahmedabad - 380009, Gujrat, India
3.	URL of website	https://ipfairdealsupplies.com/
4.	Details of place where majority of fixed assets are located	(i) Coke-oven plants at Rajula and Gandhidham districts in the state of Gujarat (ii) Windmills installed and located at different locations of the state of Tamil-Nadu, Karnataka, Maharashtra and Gujarat (iii) Land parcel admeasuring 246.05 acres (approx..) situated at Village: Sirumugai, Taluk: Mettapalayam, Dist: Coimbatore, State- Tamil-Nadu (iv) Farming Land admeasuring 118.59 acres (approx.) at Village Gundala, Taluka- Mundra, District- Kutch, State- Gujarat

5.	Installed capacity of main products/ services	(i) Metallurgical Coke: 1,25,000.00 Metric Tonne (as per the last available audited balance sheet as on 31.03.2023) (ii) Wind Energy: 28.00 M.W. (Approx.)
6.	Quantity and value of main products/ services sold in last financial year	INR 20.27 crores (as per the last available audited balance sheet as on 31.03.2023)
7.	Number of employees/ workmen	37 Employees as per the information provided by the Suspended Board of Directors of the Corporate Debtor
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Further details about the Corporate Debtor or any additional information can be obtained from the Resolution Professional through the provided email at: ip.fairdeal@gmail.com List of Creditors is uploaded on https://ipfairdealsupplies.com/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The information with regards to eligibility criteria is provided in the Detailed Expression of Interest uploaded on https://ipfairdealsupplies.com/ and further information can be obtained from the Resolution Professional through email: ip.fairdeal@gmail.com .
10.	Last date for receipt of expression of interest	05-06-2026 (Friday)
11.	Date of issue of provisional list of prospective resolution applicants	08-06-2026 (Monday)
12.	Last date for submission of objections to provisional list	13-06-2026 (Saturday)
13.	Date of issue of final list of prospective resolution applicants	15-06-2026 (Monday)
14.	Date of issue of Information Memorandum, Evaluation Matrix and Request for Resolution Plans to prospective resolution applicants	16-06-2026 (Tuesday) (subject to receipt of Non-Disclosure Agreement from Eligible PRAs)
15.	Last date for submission of Resolution Plans	16-07-2026 (Thursday)
16.	Process email id to submit Expression of Interest	ip.fairdeal@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.]	The Corporate Debtor is registered with Ministry of Micro, Small and Medium Enterprise (Udyam Registration Number - UDYAM-GJ-01-0036261)

Further, refer Expression of Interest (EOI) Process Document available on the website of the corporate debtor at <https://ipfairdealsupplies.com/> or send an email to ip.fairdeal@gmail.com for relevant dates and detailed Expression of Interest.

Note: An application I.A. (IBC) No. 617 (KB) 2026 has been filed before the Hon'ble NCLT, Kolkata Bench, seeking 90 days extension of the CIRP period beyond the period of 390 days, which expired on 06.05.2026. The aforesaid application is pending for adjudication before the Hon'ble NCLT, Kolkata Bench. The publication of this Form G and the entire process pursuant thereto shall remain subject to the decision of the Hon'ble NCLT, Kolkata Bench.



For Fairdeal Supplies Limited

Bijay Murmuria

Resolution Professional of Fairdeal Supplies Limited

IBBI Regn. No.: IBBI/IPA-001/IP-N00007/2016-17/10026

AFA: AA1/10026/02/311226/108742 (Valid upto 31-12-2026)

Corresponding address and Registered address with IBBI:

6A Geetanjali Apartment, 8 B Middleton Street,

Kolkata - 700071, West Bengal

Registered e-mail ID with IBBI: bijay_murmuria@sumedhamanagement.com

Process specific e-mail address: ip.fairdeal@gmail.com

Date: 25th May, 2026

Place: Kolkata

THE BIG IDEA CASHIFY

Second life bet

CASHIFY BEGAN AS AN ATTEMPT TO UNDERSTAND E-WASTE AND ENDED UP BUILDING A BUSINESS AROUND EXTENDING THE LIFE OF ELECTRONICS

POULOMI CHATTERJEE

FOR MOST CONSUMERS, an old phone sits in a drawer for years before it is discarded, exchanged or passed on. Cashify was built around a simple question: what if these devices were not treated as waste at all?

Today, the Gurugram-based company buys, refurbishes and resells smartphones and other electronics, while also running buyback and recycling operations. It sits in a category often described as re-commerce, which is extending the life of devices through repair and resale rather than pushing them out of the consumption cycle. The company, which crossed ₹1,000 crore in revenue last year and is preparing for an eventual public listing, arrived at that model only after multiple changes in direction.

Its founders, Mandeep Manocha and Nakul Kumar, did not start out trying to build a refurbished-device marketplace. The original idea was closer to waste management. "The journey began with a focus on waste management and e-waste," Kumar said. "The more time we spent in that space, the clearer one thing became: electronics were not really 'waste'."

The two first met while studying engineering at Panjab University. Manocha was studying chemical engineering while Kumar was pursuing electronics and communication. After college, they briefly worked in investment bank-

ing and consulting, but the idea of building a company drew them away.

Before Cashify, they separately experimented with waste-management ventures. Those attempts did not last, but the lessons stayed.

"The biggest lesson was that good intentions alone don't make a good business," Kumar said. "Garbage is not free. It costs money to collect, transport and process. Unless the economics work at every step, the business will not sustain."

That lesson eventually shaped Cashify's operating philosophy. The founders realised that execution mattered as much as the idea itself. Building a business around used devices turned out to involve far more than matching buyers and sellers.

"Re-commerce may seem simple from the outside, but it is very execution-heavy," Kumar said. The company would eventually move through several iterations. Since launching in 2013, it shifted from waste management to e-waste, from B2B consulting to consumer buybacks, and later from a marketplace model to a full-stack structure where it buys, refurbishes and sells devices itself.

"This shift gave us much better control over quality and customer experience," Manocha said.

The problem they were trying to solve became clearer over time. Selling an old device was usually cum-

THE COMPANY IS NOW EXPANDING ITS OFFLINE PRESENCE ACROSS 95 CITIES, BETTING THAT PHYSICAL STORES CAN ADDRESS SOME OF THE TRUST DEFICIT THAT DIGITAL CHANNELS ALONE CANNOT

bersome. Consumers did not know what price to expect, whom to trust or whether their personal data would remain secure. Yet many of these products still had usable life left.

The company sought to simplify that process through instant price estimates,

doorstep pickup and standardised checks.

The concept itself may have looked straightforward, but building the business was less so. Hiring was difficult in the early years because refurbished electronics did not appear to be an attractive category. "You are talking about second-hand devices, logistics and refurbishment," Kumar said. "It wasn't something that immediately excited people."

The early team operated without fixed roles. Problems changed every day: pricing one week, pickups the next.

Raising money was equally challenging. Investors were still trying to understand the category, while the founders themselves were discovering what the model would ultimately become.

In 2015, the company secured its first institutional funding from Bessemer Venture Partners and Blume Ventures. Investors including Amazon's investment arm, Prosus and Trifecta Capital later joined, taking total funding to around \$125 million. Some problems have persisted even as the business expanded. Consumer trust remains one of them.

"People are naturally sceptical about the value of old devices," Kumar said. "If a price changes after inspection, even for a valid reason, it can feel inconsistent from the customer's point of view."

Part of the challenge lies in the nature of the product itself. A device's actual condition often becomes clear only after physical inspection, creating a gap between expectations and assessment.

Meanwhile, the business has widened beyond online channels. Cashify is now expanding its offline presence across 95 cities, betting that physical stores can address some of the trust deficit that digital channels alone cannot. "As the category matured, it became clear that offline could solve for trust and access in a deeper way," Manocha said.

For a company that started by examining what happens to discarded electronics, the larger idea remained consistent even as the model changed repeatedly, that old devices often have more life left in them than consumers assume. The challenge was building a system around that belief.

Cashify co-founders, Mandeep Manocha and Nakul Kumar



India finalises request letter for 114 Rafales, to send it to France soon

AMRITA NAYAK DUTTA
New Delhi, May 24

INDIA HAS FINALISED the Letter of Request (LoR) for the procurement of 114 Rafale fighter jets for the Indian Air Force (IAF) and is expected to send it to France "very soon", within the "next few weeks", it has been learnt.

Around 90 jets from this set of 114 are to be manufactured in India through a collaboration between the French manufacturer Dassault Aviation and an Indian firm, while the rest will arrive in fly-away condition.

Senior officials said that soon after France responds, India will formalise the Request for Proposal (RFP) for acquisition.

A LoR is a formal government-to-government document used to initiate procurement, such as under the Foreign Military Sales (FMS) or the Foreign Military Agreement (IGA) route, outlining the capabilities, quantities and technical requirements.

In such procurements, the Defence Acquisition Council (DAC) first grants its approval, following which the LoR is issued. Once the foreign government responds, mentioning the price, availability and logistical support, negotiations take place between the two sides. The Cabinet Committee on Security (CCS) has to grant approval before the final contract is signed.

In this case, the LoR within three months of the DAC clearing the long-awaited proposal to buy the 114 Rafales under an inter-governmental deal. IAF Chief Air Chief Marshal AP Singh is scheduled to visit France early next month before Prime Minister Narendra Modi visits later in June.

KEY TAKEAWAYS

■ 90 jets of the 114 are to be made in India via a collaboration between Dassault Aviation and an Indian firm, while the rest will arrive in fly-away condition

■ An LoR is a formal government-to-government document used to initiate procurement, such as under the Foreign Military Sales outlining the capabilities needed

■ IAF already operates 36 Rafales, and the Navy to induct 26 Rafale M for carrier operations

■ To be key in filling the gap in fighter squadron strength, which stands at 29 against sanctioned 42



The IAF already operates 36 Rafales, and the Navy is set to induct 26 Rafale M aircraft for carrier operations over the next few years. The procurement of additional Rafales will help minimise logistical and training costs.

The indigenous content of the jets would be nearly 50 per cent. While having complete access to the source code is unlikely, India has been negotiating to obtain the Interface Control Documents (ICD) for the jets, to be able to integrate indigenous weapons such as Astra and BrahMos-NG.

An ICD is a technical blueprint for how an aircraft's onboard systems communicate with external weapons, sensors, and equipment.

The Government is aiming to sign the contract by the end of this year, once commercial negotiations conclude and the

CCS or Intergovernmental

The process for the acquisition of modern fighter jets for IAF has picked up over the past year after a long wait of nearly 18 years.

The Rafales will be critical in filling the gap in the IAF's fighter squadron strength, which stands at 29 against the sanctioned strength of 42. They are expected to bridge this capability gap until the maturity of India's indigenous fighter programmes, LCA Mk1A, LCA Mk2, and the fifth-generation Advanced Medium Combat Aircraft (AMCA).

The AMCA is expected to enter service only after 2035, and planners are considering procuring a separate fifth-generation fighter in the interim. Russia has provided details of its fifth-generation jet, the Su-57, but India is yet to make a decision.

FORM G (Version 4)
INVITATION FOR EXPRESSION OF INTEREST FOR FAIRDEAL SUPPLIES LIMITED OPERATING IN MANUFACTURING AND DEALING IN LOW-SHED METALLURGICAL COKE, THERMAL COAL, COKING COAL AT ITS RAJULA AND GANDHIDHAM PLANTS SITUATED IN THE STATE OF GUJARAT, LAND PARCELS AT COIMBATORE, TAMILNADU & AT GUNDALA, GUJARAT AND PROVIDING LOW COST ELECTRICITY GENERATED THROUGH ITS WINDMILLS INSTALLED AT SEVERAL LOCATIONS IN THE STATE OF TAMILNADU, KARNATAKA MAHARASHTRA AND GUJARAT.
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/LLP No. Fairdeal Supplies Limited PAN: AAACF2878C CIN: U51909WB1987PLC097552
2.	Address of the registered office Registered Office : 4, B B D, Bag (E), 1st Floor, Stephen House, R.No. 5, Kolkata - 700001, West Bengal, India Corporate Office : Shalin Building, 4D, 4th floor, Plot No: 516/1, T.P.Scheme No.3, Ashram Road, Ahmedabad - 380009, Gujarat, India
3.	URL of website https://ipfairdealsupplies.com/
4.	Details of place where majority of fixed assets are located (i) Coke-oven plants at Rajula and Gandhidham districts in the State of Gujarat (ii) Windmills installed and located at different locations of the State of Tamilnadu, Karnataka, Maharashtra and Gujarat (iii) Land parcel measuring 246.05 acres (approx.) situated at Village: Surumugai, Taluk: Mettapalayam, Dist: Coimbatore, State - Tamilnadu (iv) Farming Land measuring 118.59 acres (approx.) at Village Gundala, Taluka- Mundra, District- Kutch, State - Gujarat
5.	Installed capacity of main products/services (i) Metallurgical Coke: 1,25,000.00 Metric Tonne (as per the last available audited balance sheet as on 31.03.2023) (ii) Wind Energy: 28.00 M.W. (approx.)
6.	Quantity and value of main products/ services sold in last financial year INR 20.27 crores (as per the last available audited balance sheet as on 31.03.2023)
7.	Number of employees/workmen 37 Employees as per the information provided by the Suspended Board of Directors of the Corporate Debtor
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: https://ipfairdealsupplies.com/ and further information can be obtained from the Resolution Professional through email: ip.fairdeal@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: https://ipfairdealsupplies.com/ and further information can be obtained from the Resolution Professional through email: ip.fairdeal@gmail.com
10.	Last date for receipt of expression of interest 05-06-2026 (Friday)
11.	Date of issue of provisional list of prospective resolution applicants 08-06-2026 (Monday)
12.	Last date for submission of objections to provisional list 13-06-2026 (Saturday)
13.	Date of issue of final list of prospective resolution applicants 15-06-2026 (Monday)
14.	Date of issue of Information Memorandum, Evaluation Matrix and Request for Resolution Plans to prospective resolution applicants 16-06-2026 (Tuesday)
15.	Last date for 'submission' of Resolution Plans 16-07-2026 (Thursday)
16.	Process email id to submit Expression of interest ip.fairdeal@gmail.com
17.	[Details of the corporate debtor's registration status as MSME] The Corporate Debtor is registered with Ministry of Micro, Small and Medium Enterprise (Udyam Registration Number - UDYAM-GJ-01-0036261)

Further, refer Expression of Interest (EOI) Process Document available on the website of the corporate debtor at https://ipfairdealsupplies.com/ or send an email to ip.fairdeal@gmail.com for relevant dates and detailed Expression of Interest.

Note: An application I.A. (IBC) No. 617 (KB) 2026 has been filed in the Hon'ble NCLT, Kolkata Bench, seeking 90 days extension of the CIRP period beyond the period of 390 days, which expired on 05.05.2026. The aforesaid application is pending for adjudication before the Hon'ble NCLT, Kolkata Bench. The publication of this Form G and the entire process pursuant thereto shall remain subject to the decision of the Hon'ble NCLT, Kolkata Bench.

For Fairdeal Supplies Limited
Bijay Murnuria
Resolution Professional of Fairdeal Supplies Limited
IBBI Regn. No.: IBBI/PA-001/FP-ND/007/2016-17/10026
AFA: AA1/10026/02/311226/108742 (Valid upto 31-12-2026)
Corresponding address and Registered address with IBI:
6A Geetanjali Apartment, 8B Middleton Street, Kolkata - 700071, West Bengal
Registered e-mail ID with IBI: bijay_murnuria@somedhnamanagement.com
Process specific e-mail address: ip.fairdeal@gmail.com

Date : 25th May 2026 Place : Kolkata

BATA INDIA LIMITED
CIN : L19201WB1931PLC007261
Registered Office: 27B, Camac Street, 1st Floor, Kolkata - 700016, West Bengal
Telephone No.: 033 22895796 | Fax: 033 22895748
E-mail: share.dept@bata.com | Website: www.bata.in

NOTICE TO THE SHAREHOLDERS

Sub.: Transfer of Equity Shares held in Bata India Limited ("the Company") to the Demat Account of the 'Investor Education and Protection Fund Authority - Ministry of Corporate Affairs' (IEPF), in respect of which dividend remaining unclaimed or unpaid for seven consecutive years

This is further to our individual communication to the concerned Shareholders at their latest available addresses in terms of Section 124(6) of the Companies Act, 2013 (as amended) ("the Act") read with IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (as amended) ["IEPF (AATR) Rules, 2016"] and other applicable rules, notifications and circulars, if any, requiring every company to transfer the shares, in respect of which dividend remains unpaid / unclaimed for a period of seven (7) consecutive years to the Demat Account of the IEPF Authority ("the IEPF Demat Account").

In this regard, Notice is hereby given to the Shareholders relating to which they have not encashed their dividend since 2018-19 (i.e. none of the dividend(s) declared since 2018-19 were claimed / encashed), that such shares are liable to be transferred by the Company under the IEPF Rules to the IEPF Demat Account. Necessary details in this respect are available at www.bata.in under the 'Investor Relations' section for taking appropriate action.

The Shareholders of the Company who have not encashed their dividend are being given an opportunity, as per the prescribed Rules, for claiming their dividend by making a written application under physical signature(s), giving complete postal address along with Pin Code and Folio No. / DP ID & Client ID together with a cancelled original cheque leaf of the Bank account bearing the name of the first / sole holder, details of Bank, Branch, Account Number, MICR code, IFSC, etc., failing which copy of Bank passbook / statement duly attested by the Bank (not more than one month old) with all such required details and self-attested copy of Income Tax PAN card(s) of registered Shareholder(s), i.e., including joint holder(s) to the Company at its Registered Office or to M/s. MUFG Intime India Private Limited (Formerly known as M/s. Link Intime India Private Limited), Registrar to an Issue and Share Transfer Agent (RTA) of the Company.

The Shareholders are further requested to register their email ID with the demat account through their Depository Participant (DP) immediately against shareholding in demat mode.

In order to comply with the IEPF Rules, the Company will proceed to transfer the equity shares to the IEPF Demat Account unless a valid claim is received by the Company/its Registrar to an Issue and Share Transfer Agent by 18/06/2026. Thereafter no claim shall lie against the Company in respect of such shares transferred to IEPF Demat Account pursuant to the IEPF Rules.

The Shareholder(s), whose equity shares are liable to be transferred to the IEPF Demat Account, may kindly note that as per the IEPF Rules:-

- In case of Equity Shares held in Physical form: Duplicate share certificate(s) will be issued and the concerned depository shall convert the duplicate share certificate(s) into Demat form and shall transfer the shares in favour of the IEPF Demat Account. The original share certificate(s) registered in the Shareholders' names will stand automatically cancelled and deemed non-negotiable.
- In case of Equity Shares held in Demat form: Concerned depository will give effect to the transfer of the equity shares liable to be transferred in favour of the IEPF Demat Account by way of corporate action.

The Shareholders may please note that unclaimed / unpaid dividend and equity shares transferred to the IEPF Demat Account including benefits accruing on such equity shares, if any, can be claimed from the IEPF Authority by making an online application in the prescribed web Form IEPF-5 (available on the website www.iepf.gov.in / the webpage address for the said web Form is also given on our website www.bata.in) and thereafter sending its duly signed (as per the specimen signature recorded with the Company / Depository) physical copy along with the requisite documents enumerated in Form IEPF-5 to the Company for verification. For further information / clarification, contact at any of the following addresses:

BATA INDIA LIMITED Registered Office & Share Department: 27B, Camac Street, 1st Floor, Kolkata - 700016 Telephone: 033 22895796; Fax: 033 22895748 E-mail: share.dept@bata.com Website: www.bata.in	MUFG INTIME INDIA PRIVATE LIMITED (Formerly known as LINK INTIME INDIA PRIVATE LIMITED) Unit: Bata India Limited C 101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083 Telephone: 8108116767; Fax: 022 49186060 E-mail: Investor.helpdesk@in.mfms.mufg.com
---	--

For BATA INDIA LIMITED
Sd/-
NITIN BAGARIA
Company Secretary & Compliance Officer

Place : Gurugram
Date : 23.05.2026

Baroda BNP PARIBAS MUTUAL FUND
Investment Manager: Baroda BNP Paribas Asset Management India Private Limited (AMC)
Corporate Identity Number (CIN): U65991MH2003PTC142972

Registered Office: 201(A) 2nd Floor, A wing, Crescenzo, C-38 & 39, G Block, Bandra-Kurla Complex, Mumbai, Maharashtra, India - 400 051. Website: www.barodabnpparibasmf.in | Toll Free: 1800 267 0189

NOTICE NO. 42/2026

Declaration of Income Distribution cum Capital Withdrawal (IDCW) under the designated Schemes of Baroda BNP Paribas Mutual Fund (the Fund):

Notice is hereby given to all the unitholders of the Schemes that following shall be the rate of distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options of respective plan of the following schemes of Baroda BNP Paribas Mutual Fund with **Wednesday, May 27, 2026** as the Record Date:

Name of the Scheme	Name of Plans/ Options	Face value per unit (IN ₹)	NAV per unit on May 21, 2026	Distribution per unit* (IN ₹)
Baroda BNP Paribas Low Duration Fund	Defunct Plan - Monthly IDCW Option	10	10.4408	0.05
	Regular Plan - Monthly IDCW Option	10	10.2152	0.05
	Direct Plan - Monthly IDCW Option	10	10.3630	0.05
Baroda BNP Paribas Dynamic Bond Fund	Direct Plan - Monthly IDCW Option	10	10.2996	0.05
	Defunct Plan - Monthly IDCW Option	10	10.2276	0.05
Baroda BNP Paribas Corporate Bond Fund	Regular Plan - Monthly IDCW Option	10	10.2716	0.05
	Direct Plan - Monthly IDCW Option	10	10.4340	0.05
Baroda BNP Paribas Conservative Hybrid Fund	Regular Plan - Monthly IDCW Option	10	10.5770	0.06
	Direct Plan - Monthly IDCW Option	10	13.0215	0.07
Baroda BNP Paribas Credit Risk Fund (Scheme has two segregated portfolios)	Regular Plan - Monthly IDCW Option	10	11.1637	0.06
	Direct Plan - Monthly IDCW Option	10	14.2483	0.08
Baroda BNP Paribas Short Duration Fund	Regular Plan - Monthly IDCW Option	10	10.0846	0.05
	Direct Plan - Monthly IDCW Option	10	10.3585	0.05
Baroda BNP Paribas Money Market Fund	Regular Plan - Monthly IDCW Option	1000	1012.2108	5.27
	Direct Plan - Monthly IDCW Option	1000	1031.6552	5.37
Baroda BNP Paribas Aggressive Hybrid Fund	Regular Plan - IDCW Option	10	15.4905	0.11
	Direct Plan - IDCW Option	10	17.9313	0.12
Baroda BNP Paribas Multi Cap Fund	Regular Plan - IDCW Option	10	51.0666	0.35
	Direct Plan - IDCW Option	10	54.7291	0.38
Baroda BNP Paribas Balanced Advantage Fund	Regular Plan - IDCW Option	10	16.0837	0.16
	Direct Plan - IDCW Option	10	17.7859	0.18

*or the immediately following Business Day, if that day is not a Business Day.
The distribution will be subject to the availability of distributable surplus and may be lower, depending on the distributable surplus available on the Record Date.
*Net distribution amount will be paid to the unit holders under respective categories after deducting applicable taxes, if any.

For the units held in physical form, amount of distribution will be paid to all unit holders whose names appear in the records of the Registrar at the close of business hours on the record date and for units held in demat form, the names appearing in the beneficial owners master with the Depository as on the record date shall be considered.

Pursuant to distribution under IDCW, NAV of the IDCW option of the scheme(s) would fall to the extent of payout and statutory levy (if applicable).

For Baroda BNP Paribas Asset Management India Private Limited
(Investment Manager to Baroda BNP Paribas Mutual Fund)

Sd/-
Authorised Signatory

Date : May 24, 2026
Place : Mumbai

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

সৌর আলোয় চলছে যন্ত্র গুঁড়ো মশলা বিক্রি করে স্বনির্ভর হচ্ছেন আদিবাসী মহিলারা

সম্বন্ধ মুখার্জি

সৌরশক্তি-চালিত যন্ত্রে গুঁড়ো করে মশলা। যন্ত্রে গুঁড়ো করে স্বনির্ভর হচ্ছেন লক্ষ্মী কিশোর, প্রতিমা হেমরাম,



সৌরশক্তি-চালিত যন্ত্রে মশলা গুঁড়োচ্ছেন আদিবাসী মহিলারা।

গ্রাম মাড়ি-বীরভূমের আদিবাসী গ্রাম দরদমা। আর সেখানেই এই উদ্যোগ নিয়েছে সমাজসেবী সংস্থা 'উৎকর্ষে আরোহণ'। গ্রামের ২৮ জন আদিবাসী মহিলাকে নিয়ে গড়ে তোলা হয়েছে স্বনির্ভর গোষ্ঠী। সংঘটিত এই

বিক্রি করে তারা আর্থিক স্বকমতার পথে এগিয়ে চলছেন। লক্ষ্মী কিশোর কথায়, তারা এর আগে ভাবতেই পারেননি যে, নিজেরা কিছু তৈরি করে বিক্রি করতে পারবেন। উৎকর্ষে আরোহণের এই উদ্যোগ তাদের নদন করে বাচার পথ দেখিয়েছে। এখন বিদ্যুৎ না থাকলেও অন্যায়সেই হচ্ছে মশলা গুঁড়ো করার কাজ।

এই উদ্যোগগুলি বসানোর জন্য নিজের বাড়ি 'তপোবান'-এর একাংশ ছেড়ে দিয়েছেন যোথাকুর পরিবার। ওই পরিবারের বর্তমান প্রজন্ম, সৌরবিজ্ঞানী খচিত যোথাকুর হাতেকলমে গ্রামের মহিলাদের শেখাচ্ছেন উদ্যোগের ব্যবহার। উৎকর্ষে আরোহণের কর্তার অনুপম মজুমদার ও ইনকাম ট্রাঙ্কের জয়েন্ট কমিশনার বিপ্লব গাঙ্গুলি যন্ত্র দুটির আনুষ্ঠানিক উদ্বোধন করেন কিছুদিন আগে। আর তারপর থেকেই আর বাড়ায় হাসি ফুটেছে ২৮ পরিবারের মুখে। অনুপম মজুমদার জানানিয়েছেন, এই যন্ত্রগুলি পেয়ে ওঁরা খুব খুশি। নতুন আয়ের পথ তৈরি হওয়ায় স্বনির্ভর হয়ে উঠতে উৎসাহী হচ্ছেন আদিবাসী মহিলারা।



জয়েন্ট এন্ট্রাল পরীক্ষা শুরু আগের। যাদবপুর বিদ্যাপীঠ স্কুলে। রবিবার। ছবি: তপন মুখার্জি

জয়েন্ট: অক্ষের প্রশ্ন কঠিনের অভিযোগ

আজকালের প্রতিবেদন

নির্বিঘ্নে মিলে রাজ্যের জয়েন্ট এন্ট্রাল পরীক্ষা। কিন্তু পরীক্ষা দিয়ে পরের পরীক্ষার্থীদের অনেকেই অক্ষ প্রশ্ন জটিল এবং কথতে অনেক সময় লেগেছে বলে অভিযোগ করলেন। পরীক্ষার্থীদের বক্তব্য, পদার্থবিদ্যা ও রসায়নের প্রশ্ন যথার্থই হয়েছে। কিন্তু অক্ষের প্রশ্নগুলি এতটাই জটিল এবং বড় ছিল যে, একেকটা অক্ষ কথতে অনেক বেশি সময় লেগেছে। জানা থাকলেও সমসের আভাবে অনেকেই সব প্রশ্নের সমাধান করে আসতে পারেননি। দু'ঘণ্টা বা ১২০ মিনিটের মধ্যে ৭৫টি প্রশ্নের উত্তর

দিতে হয়। পরীক্ষার্থীদের বক্তব্য, সর্বভারতীয় জয়েন্ট পরীক্ষার (জেইই মেন) অক্ষের প্রশ্ন অনেক সহজ ছিল। এ বছর জয়েন্ট পরীক্ষার্থীর সংখ্যা ছিল ১ লক্ষ ২০ হাজার ৮৫৬ জন। ২৬৭টি কেন্দ্রে পরীক্ষা হয়। এর মধ্যে রাজ্যের ২৬৪টি কেন্দ্রে, ত্রিপুরার দুটি কেন্দ্রে এবং অসমের একটি কেন্দ্রে পরীক্ষা নেওয়া হয়েছে। যেরূপের পক্ষ থেকে জানানো হয়েছে, পরীক্ষা সর্বত্র নির্বিঘ্নে হয়েছে। কোনও অপ্রতীকৃত ঘটনা, চুক্তি বা মোবাইল নিয়ে ত্রুটির মতো কোনও ঘটনা ঘটেনি। যে যে নিরাপত্তা ব্যবস্থা রাখা হয়েছিল, তা সফল হয়েছে। ওএমআর শিটের একটি কপি বাড়ি নিয়ে গেছেন পরীক্ষার্থীরা।

সদোজাত হাতির মৃতদেহ উদ্ধার

রবিবার ভোরে জলপাইগুড়ি জেলার বানারহাট রেলের কারবালা চা-বাগান থেকে সদোজাত হাতির মৃতদেহ উদ্ধার হল। জানা গেছে, চা-বাগানের ভেতর একটি নিকশি নালার পাশে শাবকটিকে মৃত অবস্থায় পড়ে থাকতে দেখেন বাগানের শ্রমিকরা। খবর পেয়ে বন দপ্তরের বানারহাট রেঞ্জের কর্মীরা ঘটনাস্থলে পৌঁছে দেহটি উদ্ধার করেন। চা-বাগানের শ্রমিকদের কাছ থেকে জানা গেছে, বাগানের ৭৯ নম্বর সেকশনে যেখানে সদোজাত বাচ্চাটি যেখানে পড়েছিল, তার আশপাশে হাতির দলের দীর্ঘক্ষণ ঘুরে বেড়ানোর চিহ্ন ছিল স্পষ্ট।

ক্রম	বিবরণ	বিশদ তথ্য
১.	কর্ণপট্টে কন্যাশ্রীতার নাম	বি কে রায় প্রাইভেট লিমিটেড
২.	কর্ণপট্টে কন্যাশ্রীতার প্রতিষ্ঠার তারিখ	০১.০২.১৯৮৪
৩.	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট কন্যাশ্রীতার প্রতিষ্ঠা: নিবন্ধীকৃত	মি/মিস/অফ কর্পোরেট অফিসার, (গার ও বি কলকাতা ১ - পশ্চিমবঙ্গ)
৪.	কর্ণপট্টে কন্যাশ্রীতার কর্পোরেট আইডেন্টিফিকেশন নম্বর	U316100WB1955PTC022135
৫.	কর্ণপট্টে কন্যাশ্রীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)-এর ঠিকানা	নিবন্ধিত ঠিকানা: রেজিঃ নং ৪০৮, ও বি গেরা, ওয়ার্ড নং ৬, পল্টনী, আগরতলা, হুগলি, পশ্চিমবঙ্গ, ভারত, ৭১২৩০২
৬.	ইনসোল্ভেবল প্রেসেঞ্জার প্রসেস বৃদ্ধির তারিখ	২২.০৫.২০২৬
৭.	কর্ণপট্টে কন্যাশ্রীতার লিকুইডেশন শুরু তারিখ	২২.০৫.২০২৬
৮.	লিকুইডেশন হিসেবে ক্রয়কারী ইনসোল্ভেবল প্রেসেঞ্জারের নাম এবং রেজিস্টার্ড নাম	সম্মান কুমার শেখার IBB/TPA-001/JP-P1802/2019-2020/12759
৯.	গেটারের কাছ দিয়ে নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম	নিবন্ধিত ঠিকানা: এমডি-১১, স্টেট সি, সফটওয়্যার, কলকাতা - ৭০০১০৬ ইমেইল: poddar.sanjay@gmail.com
১০.	লিকুইডেশনের সূচক বেতন/গেটারের জন্য ব্যবহার করা ঠিকানা এবং ই-মেইল আইডি	ইউএনডিটি বেকমার্ক, ইউএনডি নং ৪০৮, ৬ নং ফ্লোর, ডিপি ৪০৮ স্টেট সার্ভিস, সফটওয়্যার, কলকাতা - ৭০০১০৬ ইমেইল: poddar.sanjay@gmail.com
১১.	স্বীকৃত পেমেন্ট পেরে তারিখ	২২.০৫.২০২৬

ডেটস রিকভারি ট্রাইবুনাল গুয়াহাটি

সুপর্ণ ভবন, হাউজ নং ১২, নিউ টাউন পথ, হনুমান মন্দিরের কাছে, জি এস রোড, উলুবাড়ি, গুয়াহাটি-৭৮১০০৭ (আসাম)
কেস নং: ০৬/৯৩/২০২৬

ডেটস রিকভারি ট্রাইবুনাল (প্রসিডিং) রুলস, ১৯৯৩-এর রুল ৫ সাব-রুল (২এ)-সহ পঠনীয় উক্ত অ্যাক্টের ১৯ নং ধারার (৪) নং উপধারাবিধানে সমন।
ইএমএইচ নং: ৬১২২

এইচডিএফসি ব্যাঙ্ক লিমিটেড - বনাম - মিঃ দেবীশঙ্কর ভট্টাচার্য ও অন্যান্য

প্রতি: (১) মিঃ দেবীশঙ্কর ভট্টাচার্য পিতা- আনন্দ চরণ ভট্টাচার্য, গ্রাম- মলানদিধি, দুর্গাপুর, দুর্গা মন্দিরের কাছে, জেলা: বর্ধমান-৭১৩২১২, এবং আরও ঠিকানা: মিঃ দেবীশঙ্কর ভট্টাচার্য ডি ৪/৫, ওএনজিসি কলোনি, চিমাংরা, জোরহাট-৭৮৫৭০৪ এবং আরও ঠিকানা: মিঃ দেবীশঙ্কর ভট্টাচার্য ওএনজিসি, টিএসজি, ড্রিলিং সার্ভিসেস, ধানসারি ভবন, চিমাংরা কুমিল্লা, জোরহাট-৭৮৫৭০৪

(২) মিসেস সৃষ্টিমিত্রা ভট্টাচার্য স্বামী- দেবীশঙ্কর ভট্টাচার্য, গ্রাম- মলানদিধি, দুর্গাপুর, দুর্গা মন্দিরের কাছে, জেলা: বর্ধমান-৭১৩২১২ এবং আরও ঠিকানা: ডি ৪/৫, ওএনজিসি কলোনি, চিমাংরা, জোরহাট-৭৮৫৭০৪

(৩) বেসল ইউনিটেইন ইনফ্রাস্ট্রাকচার প্রাইভেট লিমিটেড (ভেডেলপার) প্রতি: অফিস- ইউনিটগার্ড সিটি হরাইজনস, টাওয়ার-৭, ইউনিট নং ০০১, অ্যাকাশ এরিয়া-৩, মেন আর্টগিয়ার রোড, নিউ টাউন রাজারহাট, কলকাতা-৭০০১৫৬।

১০ হাজার ডেলিভারি কর্মীর বিমা, স্বাস্থ্য-সুরক্ষা সুবিধা অ্যামাঙ্গনের

ভারতে ১০ হাজার ডেলিভারি কর্মীর স্বাস্থ্য-সুরক্ষা ও দুর্ঘটনা-বিমার সুবিধা বাড়ানোর উদ্দেশ্যে 'স্বাস্থ্যবিমা' অ্যামাঙ্গন বাস্তবায়ন করা হবে। স্বাস্থ্যবিমার সুবিধা বাড়িয়ে বঞ্চে দেওয়া লক্ষ্য করা হল। চিকিৎসক সনাক্ত করলে স্বাস্থ্যবিমা সুবিধা বাড়িয়ে ১০ হাজার টাকা করা হয়েছে।

ডেলিভারি কর্মীদের জন্য বিনামূল্যে স্বাস্থ্যপরীক্ষা শিবিরের আয়োজন করেছে অ্যামাঙ্গন ইন্ডিয়াস অ্যাসোসিয়েশন ডিরেক্টর সেলিম মেনন জানান, সম্প্রতি অ্যামাঙ্গন কর্মীদের নিরাপত্তা, স্বাস্থ্য-সুরক্ষা ও আর্থিক উন্নতির জন্য ২ হাজার ৮০০ কোটি টাকা বিনিয়োগের ঘোষণা করা হয়েছে। এই বিনিয়োগের ফলে দেশ জুড়ে ডেলিভারি কর্মীদের জন্য বিনামূল্যে স্বাস্থ্যপরীক্ষা শিবিরের আয়োজন করা হবে।

কর্মীদের জন্য বিনামূল্যে স্বাস্থ্যপরীক্ষা শিবির, স্বাস্থ্য-সুরক্ষা ও দুর্ঘটনা-বিমার সুবিধা বাড়ানো হয়েছে। দেশ জুড়ে ডেলিভারি পরিচালনা উন্নত করার পাশাপাশি আন্দোলন কর্মীদের উন্নতির কথাও ভাবা হচ্ছে।

বিরল অসুখ দ্রুত শনাক্তকরণে জোর

আজকালের প্রতিবেদন

নারেন্দ্রপুরের নীলাদ্রি সেনের কোনও রকম গল্প না পাওয়ার সমস্যা ছিল। ভাল-মন্দ কোনও গল্পই তিনি পেতেন না। প্রথমেই ইএনটি চিকিৎসকের কাছে যান। বড়সড় অস্ত্রোপচার হয়। তার পরেও সমস্যার সমাধান হয়নি। রোগ নির্ণয়ের পর গত সপ্তেম্বর থেকে ইমিউনো অ্যান্ড রিউম্যাটোলজি বিশেষজ্ঞকে দেখাচ্ছেন। বর্তমানে সমস্যা থেকে মুক্ত। জানা যায়, 'রিলাপসিং পলিক্লোনেইটিস' নামে বিরল এক ধরনের অসুখ তিনি আক্রান্ত।

পঞ্চম শ্রেণির অর্থা পাল, ৮ বছরের অধিকা সামান্য, ২ বছরের রাজীব দাস, শ্রেয়সী চ্যাটার্জি-সহ বড়-ছোট মিলিয়ে আরও অনেক রোগী যারা কোনও না কোনও বিরল অসুখের শিকার। এশিয়ান ইনস্টিটিউট অফ ইমিউনোলজি অ্যান্ড রিউম্যাটোলজি (এআইআইআর) বিরল অসুখের সচেতনতায় সম্প্রতি একটি অনুষ্ঠানের আয়োজন করে। যেখানে হাল না ছেড়ে বিরল অসুখকে সঙ্গী করে এগিয়ে চলা রোগী ও তাদের পরিজনদের অভিজ্ঞতার কথা ভাগ করে নেয়। এআইআইআর-এর আ্যাকডেমিক ডিরেক্টর ডাঃ অর্থা চট্টোপাধ্যায় বলেন, 'সামান্যতম যে অসুখগুলি প্রতিদিনের খুঁজে পাওয়া যায় না, সেগুলিই হল বিরল অসুখ। বিভিন্ন সময়ে শরীরের বিভিন্ন অঙ্গে নানা রকম উপসর্গ দিয়ে শুরু হওয়ায় রোগ ধরা পড়তেও অনেক সময় লেগে যায়। একসঙ্গে শরীরের সমাধান অঙ্গে সমস্যা দেখা দিলে তখন ভাবতে হবে শরীরে কোনও অটোইমিউন ডিসঅর্ডার থাকতে পারে।' ইনস্টিটিউটের অধিকর্তা ডাঃ পার্থবিং দাস বলেন, 'অটোইমিউন ডিজিজ ও রিউম্যাটোলজি সংক্রান্ত অসুখের সবারকম পরীক্ষা-নিরীক্ষা ও প্রয়োজনীয় চিকিৎসা পাওয়া এখন সহজতর হয়েছে।'

টুটু বসুর স্মরণে রক্তদান শিবির

আজকালের প্রতিবেদন

মোহনবাগানের টুটু বসুর স্মরণে উত্তর কলকাতা উদয়ের পথে-র উদ্যোগে হবে রক্তদান শিবির। ৭ জুন, রবিবার। রক্তদান শিবিরের নামকরণ হয়েছে 'স্মরণে স্বপনে'। সম্প্রতি প্রয়াত হয়েছেন মোহনবাগানের প্রাক্তন সভাপতি



১০ হাজার ডেলিভারি কর্মীর বিমা, স্বাস্থ্য-সুরক্ষা সুবিধা অ্যামাঙ্গনের

আজকালের প্রতিবেদন

ভারতে ১০ হাজার ডেলিভারি কর্মীর স্বাস্থ্য-সুরক্ষা ও দুর্ঘটনা-বিমার সুবিধা বাড়ানোর উদ্দেশ্যে 'স্বাস্থ্যবিমা' অ্যামাঙ্গন বাস্তবায়ন করা হবে। স্বাস্থ্যবিমার সুবিধা বাড়িয়ে বঞ্চে দেওয়া লক্ষ্য করা হল। চিকিৎসক সনাক্ত করলে স্বাস্থ্যবিমা সুবিধা বাড়িয়ে ১০ হাজার টাকা করা হয়েছে।

ডেলিভারি কর্মীদের জন্য বিনামূল্যে স্বাস্থ্যপরীক্ষা শিবিরের আয়োজন করেছে অ্যামাঙ্গন ইন্ডিয়াস অ্যাসোসিয়েশন ডিরেক্টর সেলিম মেনন জানান, সম্প্রতি অ্যামাঙ্গন কর্মীদের নিরাপত্তা, স্বাস্থ্য-সুরক্ষা ও আর্থিক উন্নতির জন্য ২ হাজার ৮০০ কোটি টাকা বিনিয়োগের ঘোষণা করা হয়েছে। এই বিনিয়োগের ফলে দেশ জুড়ে ডেলিভারি কর্মীদের জন্য বিনামূল্যে স্বাস্থ্যপরীক্ষা শিবিরের আয়োজন করা হবে।

ক্রম	বিবরণ	বিশদ তথ্য
১.	কর্ণপট্টে কন্যাশ্রীতার নাম	স্বয়ংক্রিয় সয়াইজ লিমিটেড PAN: AAACF2878C CIN: U1909WB1987PLC097552
২.	কর্ণপট্টে কন্যাশ্রীতার নাম	রেজিস্টার্ড অফিস: ৬, বিদ্যাবাগ (ইউ), ওয়ার্ড নং ১০, কলকাতা-৭০০০০১, পশ্চিমবঙ্গ, ভারত। কর্পোরেট অফিস: শাশীনা বিল্ডিং, ৪টি, কোর্ট ফ্লোর, টি নং ৪১৬১, টি সি ভি নং ৩, অক্ষয় ভবন, আহমেদাবাদ-৩৮০০০৬, গুজরাত, ভারত।
৩.	কর্ণপট্টে কন্যাশ্রীতার নাম	https://ipfairdealg.com/
৪.	কর্ণপট্টে কন্যাশ্রীতার নাম	(১) গুজরাত রাজ্যে রাষ্ট্রীয় ও গণস্বীকৃত কো-অপারেটিভ স্টোর (২) তালিকাভুক্ত স্টোর ও মার্গার্ড রাজ্যের বিভিন্ন স্থানে স্থায়িত্ব ও অর্থিক উন্নতি; (৩) সামান্য কমে ২৪৯.০৫ একর জমি যার বরখাস্ত: গ্রাম- নিরমুল্লাই, তালুক: মৌপালগাম, জেলা- কোচিনগড়, রাজ্য- তামিলনাড়ু; (৪) চারের জমি ১১৮.৫৬ একর (অনুসন্ধান); (৫) বরখাস্ত গ্রাম গুজরাট, তালুক: কোচিনগড়, জেলা: গুজরাট।
৫.	কর্ণপট্টে কন্যাশ্রীতার নাম	মৌলিকবিবরণ কো: ১,২৪,০০০.০০ মৌজা টন সর্বমোট উপলব্ধ ০১.০৪.২০২৬ তারিখের নিবন্ধিত বাসাল শিট অনুসারে। উক্ত এনালি: ২৮.০০ মৌজাওয়ার (অনুসন্ধান) ৪১০.২৭ কোটি সর্বমোট উপলব্ধ ০১.০৪.২০২৬ তারিখের নিবন্ধিত বাসাল শিট থেকে প্রাপ্ত।
৬.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
৭.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
৮.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
৯.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
১০.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
১১.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
১২.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
১৩.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
১৪.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
১৫.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
১৬.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
১৭.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
১৮.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
১৯.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
২০.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম
২১.	কর্ণপট্টে কন্যাশ্রীতার নাম	কর্ণপট্টে কন্যাশ্রীতার অসুখ নিবন্ধন নম্বর/লিকুইডেশনের ইনসোল্ভেবল প্রেসেঞ্জারের নাম